

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No. 809 of 2021
With
W.P.(C) No. 810 of 2021
With
W.P.(C) No. 811 of 2021
With
W.P.(C) No. 812 of 2021

M/s Bablu Sharma, through its proprietor Bablu Sharma
... .. Petitioner (In all cases)

Versus

Damodar Valley Corporation through its Managing Director-cum-
Chairman, Kolkata & Ors. Respondents (In all cases)

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : None
For the Respondents : None

04/22.04.2021 The present writ petitions are taken up today through
Video conferencing.

It has been informed to this Court that in view of the
resolution as contained in Reference No. 1165-1201/2021 dated
18.04.2021 passed by the Jharkhand State Bar Council, the learned
lawyers of this Court, District Courts, Sub-Divisional Courts, Tribunal
and all other Courts in the State of Jharkhand will refrain themselves
from all Court works for next seven days in the wake of second wave
of Covid-19 pandemic.

No one appears on behalf of the parties.

Put up these cases under appropriate heading on
23.06.2021.

(Rajesh Shankar, J.)

Manish